

Re-activation of frozen Jan Dhan accounts

2934. SHRI K. T. S. TULSI: Will the Minister of FINANCE be pleased to state:

(a) the total number of accounts opened under Jan Dhan Yojana which have been frozen on account of lack of any transaction in the last one year; and

(b) the steps taken by Government, if any, to reactivate the said accounts and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) Public Sector Banks, Regional Rural Banks, and 13 Private Sector Banks have reported that as on 24.3.2017, 92,52,609 accounts, were frozen under Pradhan Mantri Jan Dhan Yojana due to lack of transactions in last one year.

(b) As per Reserve Bank of India Master Circular DBOD No. Leg. BC.21/09.07.006/2014-15, dated 1.7.2014 operation in inoperative accounts may be allowed after due diligence as per risk category of the customer. Due diligence would mean ensuring genuineness of the transaction, verification of the signature and identity, etc.

Infrastructure for proper implementation of Jan Dhan Yojana

2935. SHRI K. T. S. TULSI: Will the Minister of FINANCE be pleased to state the steps taken by Government to develop infrastructure required for proper implementation of Jan Dhan Yojana, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): The steps taken for proper implementation of Pradhan Mantri Jan Dhan Yojana include the strengthening of the infrastructure required for micro ATMs and Aadhaar Enabled Payment System to support Bank Mitras in Sub-Service Areas (SSAs) for interoperable banking services in rural areas, and the strengthening of the information technology systems of banks and the National Payments Corporation of India for RuPay Card transactions.

Implications due to opening of public account

2936. SHRI N. GOKULAKRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) what is the quantum of legacy loan while opening public accounts during 2007; and

(b) what are the reasons for crediting the legacy loan with the public account at that time?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) and (b) There is no term called 'legacy loan' in Government Accounting parlance. The funds credited into Public Account of India do not generally belong to Government. They are held by Government as a trustee. The balances held in Public Account of India include balances available under Small Savings/Provident Funds, various reserve funds operated by Government, deposits and advances, suspense and miscellaneous, remittances and cash balances of the Government. The balances held in Public Account do not lapse at the close of the financial year and are carried forward to the next year. The non-lapsability of these funds is the main reason for maintaining these funds/balances in the Public Account.

Life insurance products for special needs children

2937. SHRIMATI RENUKA CHOWDHURY: Will the Minister of FINANCE be pleased to state:

(a) whether there is no life insurance products for special needs children in the country;

(b) if so, the details thereof along with the reasons therefor; and

(c) the corrective steps taken by Government to introduce certain life insurance products for special needs children on the line of LIC's earlier products *viz.* Jeevan Aadhar and Jeevan Viswas?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) As per Insurance Regulatory and Development Authority of India (IRDAI), at present there is no life insurance product exclusively for children with special needs. However, lives of children with special needs are covered under the "Niramaya" Health Insurance Scheme of the Ministry of Social Justice and Empowerment. The scheme is meant for all persons with disabilities under the National Trust Act with valid disability certificate. The scheme provides for same coverage irrespective of the type of disability.

Fake Currency Notes

2938. SHRI C. M. RAMESH: Will the Minister of FINANCE be pleased to state:

(a) how Ministry looks at the recent seizures by BSF and NIA of fake currency notes from Pakistan entering into the country *via* Bangladesh;

(b) how fake currency notes have been able to replicate almost all the 17 security features of 2000 note; and